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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 903-L.— 7th September, 2022.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 21 of 2022

**THE BENGAL RHINOCEROS PRESERVATION
(REPEALING) BILL, 2022.**

A

BILL

to repeal the Bengal Rhinoceros Preservation Act, 1932.

WHEREAS it is expedient to repeal the Bengal Rhinoceros Preservation Act, 1932;

Ben. Act VIII of
1932.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Bengal Rhinoceros Preservation (Repealing) Act, 2022.

*The Bengal Rhinoceros Preservation
(Repealing) Bill, 2022.*

(Clauses 2, 3.)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Repeal of Ben.
Act VIII of 1932.
Saving.

2. The Bengal Rhinoceros Preservation Act, 1932 is hereby repealed.

3. Notwithstanding such repeal, all actions undertaken or initiated under the Bengal Rhinoceros Preservation Act, 1932, shall be deemed to have been validly undertaken or initiated under the Wildlife (Protection) Act, 1972 and remaining process, if any shall be executed under the Wildlife (Protection) Act, 1972. 53 of 1972.

STATEMENT OF OBJECTS AND REASONS.

The State Law Commission, West Bengal recommended the repealing of the Bengal Rhinoceros Preservation Act, 1932 (Ben. Act VIII of 1932), on the ground that the said Act has already been obsolete due to efflux of time.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA:

The 6th September, 2022.

JYOTI PRIYA MALLICK,

Member-in-charge.

By order of the Governor,

PRADIP KUMAR PANJA,
*Secy. to the Govt. of West Bengal,
Law Department.*